



Central Information Commission

2nd Floor, August Kranti Bhawan,
Bhikaji Cama Place, New Delhi – 110 066
Website: www.cic.gov.in

Decision No.5207/IC(A)/2010

F. No.CIC/MA/A/2009/001017

Dated, the 8th March, 2010

Name of the Appellant: Shri. Lakshman Dev

Name of the Public Authority: Delhi State Industrial & Infrastructure
Development Corp. Ltd. (DSIIDC)

Facts: ⁱ

1. The appeal was scheduled for hearing on 26/2/2010. But, the appellant did not avail of the opportunity of personal hearing. The appeal is, therefore, examined on merit.

2. On perusal of the documents submitted by the appellant, it is noted that the PIO has replied and furnished the information, on the basis of available records. Yet, the appellant is not satisfied. Hence, this appeal before the Commission.

Decision:

3. The PIO has replied and furnished the information on the basis of available records. Since there is no denial of information, the appellant should seek inspection of the relevant documents so as to ascertain the availability of information and also to identify the required information, which should be furnished to him as per the provisions of the Act. The PIO is directed to allow

ⁱ ***“If you don’t ask, you don’t get.” - Mahatma Gandhi***

inspection of documents within 15 working days from the date of issue of this decision.

4. The appeal is thus disposed of.

Sd/-
(Prof. M.M. Ansari)
Central Information Commissionerⁱⁱ

Authenticated true copy:

(M.C. Sharma)
Deputy Registrar

Name & address of Parties:

1. Sh. Lakshman Dev, D-38, Kalkaji, New Delhi – 110 019.
2. Sh. V.K. Garg, PIO, DSIDC Ltd., Plot No.419, Functional Industrial Estate, Udyog Sadan, Patparganj, Delhi – 110 092.
3. The Appellate Authority, DSIDC Ltd., Plot No.419, Functional Industrial Estate, Udyog Sadan, Patparganj, Delhi – 110 092.

ⁱⁱ “*All men by nature desire to know.*” - Aristotle